



K.J. VINOD

Insolvency Professional

Reg.No: IBBI/1PA-003/IP-N00291/2020-2021/13451

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. BHARANI COMMODITIES PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	M/s. BHARANI COMMODITIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	6 th February, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U51909TG2012PTC078976
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor, Nagarjuna Hills Punjagutta, Hyderabad- 500082
6.	Date of closure of insolvency resolution process	24 th March, 2022 [Liquidation ordered by NCLT on 25 th March, 2022]
7.	Liquidation commencement date of corporate debtor	25 th March, 2022 [order received by Liquidator on 29 th March, 2022]
8.	Name and registration number of the insolvency professional acting as liquidator	Mr.K.J.Vinod IBBI/PA-003/ICAI-N-00291/2020-2021/13451
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No.9, 3 rd Floor, Block-A, Trident serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore- 641036.
10.	Address and e-mail to be used for correspondence with the liquidator	Mob: 9789902841 Email: kjvinod05@rediffmail.com
11.	Last date for submission of claims	29 th April, 2022



K.J. VINOD

Insolvency Professional

Reg.No: IBBI/1PA-003/IP-N00291/2020-2021/13451

Notice is hereby given that the Hon'ble NCLT, Hyderabad Bench has ordered for commencement of Liquidation of Bharani Commodities Private Limited on 25th March, 2022.

The stakeholders of Bharani Commodities Private Limited, are hereby called upon to submit a proof of their claims on or before **29th April, 2022** to the Liquidator at the address mentioned against item 8-10.

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links→ Downloads→Forms under IBBI (Liquidation Process) Regulations, 2017.

The financial creditors shall submit their **proof** of claims by **electronic** means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 29/03/2022
Place :Coimbatore


(K.J.Vinod)
Liquidator



Published on 30.03.2022 in
Financial Express (Telangana Edition)
Nava Telangana (Hyderabad Edition)

SCHEDULE II - FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. BHARANI COMMODITIES PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s. BHARANI COMMODITIES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	6th February, 2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U51909TG2012PTC078976
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor, Nagarjuna Hills Punjagutta, Hyderabad- 500082
6	Date of closure of insolvency resolution process	24th March, 2022 [Liquidation ordered by NCLT on 25th March, 2022]
7	Liquidation commencement date of corporate debtor	25th March, 2022 [order received by Liquidator on 29th March, 2022]
8	Name and registration number of the insolvency professional acting as liquidator	Mr. K. J. Vinod IBBI/IPA-003/ICAI-N-00291/2020- 2021/13451 Flat No.9, 3rd Floor, Block-A, Trident Serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore- 641036. Mob: 9789902841 Email: kjvinod05@rediffmail.com
9	Address and e-mail of the liquidator, as registered with the Board	
10	Address and e-mail to be used for correspondence with the liquidator	
11	Last date for submission of claims	29th April, 2022

Notice is hereby given that the Hon'ble NCLT, Hyderabad Bench has ordered for commencement of Liquidation of **Bharani Commodities Private Limited** on 25th March, 2022.

The stakeholders of Bharani Commodities Private Limited, are hereby called upon to submit a proof of their claims on or before **29th April, 2022** to the Liquidator at the address mentioned against item 8-10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Note : Applicable forms can be downloaded from the following portal :
www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

Place : Coimbatore
Date : 29.03.2022

K.J. Vinod
Liquidator

షెడ్యూల్-2 ఫామ్-బి

బహిరంగ ప్రకటన

(ఇన్నాల్వెన్స్ అండ్ బ్యాంక్రప్సీలోని నిబంధన 12 ప్రకారం

(లిక్విడేషన్ ప్రాసెస్) రెగ్యులేషన్స్, 2016

మెనర్స్ భరణి కమోడిటీస్ ప్రయివేట్ లిమిటెడ్ యొక్క

స్టేక్ హోల్డర్లు శ్రద్ధ వహించడం కోసం

సంబంధిత వివరాలు

1	కార్పొరేట్ డెటార్ పేరు	మెనర్స్ భరణి కమోడిటీస్ ప్రయివేట్ లిమిటెడ్
2	కార్పొరేట్ డెటార్ వ్యవస్థాపన తేది	6, ఫిబ్రవరి, 2012
3	కార్పొరేట్ డెటార్ ఇన్ కార్పొరేట్ అయిన/ రిజిస్టర్ అయిన అధారిటీ	రిజిస్ట్రార్ ఆఫ్ కంపెనీస్, హైదరాబాద్
4	కార్పొరేట్ ఐడెంటీ నెం./ కార్పొరేట్ డెటార్ యొక్క లిమిటెడ్ లయబిలిటీ ఐడెంటిఫికేషన్ నెం.	U51909TG2012PTC078976
5	కార్పొరేట్ డెటార్ యొక్క ప్రధాన (ఒకవేళ ఉన్నట్లయితే) మరియు రిజిస్టర్ కార్యాలయాల చిరునామా	ప్లాట్ నెం. 48, మొదటి అంతస్తు, నాగార్జున హిల్స్, పంజాగుట్ట, హైదరాబాద్, తెలంగాణ-500 082
6	ఇన్ సాల్వెన్సీ రిజిస్ట్రార్ ప్రక్రియ ముగింపు తేది	24, మార్చి, 2022 (ఎన్ సిఎల్ టీ ద్వారా లిక్విడేషన్ ఆర్డర్ అయిన తేది: 25, మార్చి, 2022)
7	కార్పొరేట్ డెటార్ లిక్విడేషన్ ప్రారంభ తేది	26, మార్చి, 2022 (లిక్విడేటర్ ఆర్డర్ పొందిన తేది: 29, మార్చి, 2022)
8	ఇన్ సాల్వెన్సీ ప్రొసెషన్ ల్ ఎవరైతే లిక్విడేటర్ గా యాక్ట్ చేస్తున్నారో వారి యొక్క పేరు మరియు రిజిస్ట్రేషన్ నెంబర్	శ్రీ కె.జె. వినోద్ IBBI/IPA-003/ICAI-N-00291/2020-
9	బోర్డు ద్వారా రిజిస్టర్ అయిన లిక్విడేటర్ యొక్క ఇ-మెయిల్	-2021/13451, ప్లాట్ నెం. 9, మూడో అంతస్తు, బ్లాక్-ఎ, ట్రైడెంట్ సెరెనిటీ, నంజూండుపురం రోడ్డు, రామాంతపురం, కొయంబత్తూర్-641036.
10	లిక్విడేటర్ తో సంప్రదింపులు జరిపేందుకు ఉపయోగించాల్సిన చిరునామా & ఇ-మెయిల్	Mob: 9789902841 Email: kjvinod05@rediffmail.com
11	క్లెయిమ్ల సమర్పణ కోసం చివరి తేది	29, ఏప్రిల్, 2022

ఇందుమూలంగా తెలియజేయునది ఏమనగా గౌరవ నేషనల్ కంపెనీ లా ట్రిబ్యూనల్, హైదరాబాద్ వారి ఆదేశాల మేరకు భరణి కమోడిటీస్ ప్రయివేట్ లిమిటెడ్ యొక్క లిక్విడేషన్ ప్రక్రియ 25, మార్చి, 2022 నుంచి ప్రారంభమైంది.

మెనర్స్ భరణి కమోడిటీస్ ప్రయివేట్ లిమిటెడ్ యొక్క స్టేక్ హోల్డర్లకు ఇందుమూలంగా తెలియజేయునది ఏమనగా వారి యొక్క క్లెయిమ్లను నిర్ధారించే ధ్రువీకరణలను 29, ఏప్రిల్, 2022 లోపు పైన పేర్కొన్న ఐటిఎం నెంబర్ 8 నుంచి 10 ఎదురుగా ఉన్న లిక్విడేటర్ యొక్క చిరునామాలో సమర్పించాలని కోరడమైనది.

పైనాన్నియల్ క్రెడిటార్లంతా వారి యొక్క క్లెయిమ్లను ఎలక్ట్రానిక్ మాధ్యమం ద్వారా మాత్రమే సమర్పించాలి. మిగతా క్రెడిటార్లంతా వారి యొక్క క్లెయిమ్లను ధ్రువీకరణలతో పాటు వ్యక్తిగతంగా, పోస్ట్ ద్వారా లేదా ఎలక్ట్రానిక్ మాధ్యమాల ద్వారా సమర్పించవచ్చును.

తప్పుడు పత్రాలతో క్లెయిమ్లను సమర్పించిన వారికి మరియు తప్పుడు ధ్రువీకరణ పత్రాలను సమర్పించిన వారికి జరిమానా విధించబడును.

గమనిక: దిగువ పేర్కొన్న పోర్టల్ ద్వారా వర్తింపదగిన ఫామ్స్ ను డౌన్లోడ్ చేసుకోవవచ్చును. పోర్టల్: www.ibbi.gov.in తక్షణ లింక్స్ డౌన్లోడ్స్ ఐబిఐబి కింద ఫామ్స్ (లిక్విడేషన్ విధానం) రెగ్యులేషన్, 2017

తేది : 29-03-2022

ప్రదేశం: కొయంబత్తూర్

కె.జె. వినోద్

లిక్విడేటర్